

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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2851

FILED THROUGH:

Sb

Archana Yadav

Shivani Chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 38- M/s Bansal Processing House

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 21.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 38, M/S BANSAL PROCESSING
HOUSE**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Bansal Processing House, Respondent No. 38, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 38 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the Answering Respondent, and certain findings therein are based on

erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the Answering Respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The Answering Respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1 That the Answering Respondent submits that an inspection was conducted on 07.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent had submitted a detailed reply to the Show Cause Notice (SCN) dated 02.01.2025, disputing the allegations of non-compliance related to groundwater extraction, effluent treatment, logbook maintenance, and record-keeping. The Answering Respondent had comprehensively addressed each observation and provided documentary evidence to establish compliance with the prescribed environmental norms.
- 4.2 That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued

reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the HSPCB Show Cause Notice and the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3 That in response to the allegation regarding discrepancies in water extraction and effluent discharge records, the Answering Respondent had clarified that the difference was due to process water retention, evaporation, and usage in boiler operations and cooling towers. A detailed water balance sheet was submitted, confirming that actual water usage was consistent with industry standards.
- 4.4 That the Answering Respondent had further submitted that logbooks for water consumption from the HSIIDC municipal supply were being duly maintained, and a revised format had been implemented to enhance record-keeping. A copy of the updated logbook was enclosed with the reply to the SCN.
- 4.5 That the Answering Respondent had also addressed the allegation regarding the validity of the No Objection Certificate (NOC) for groundwater extraction, clarifying that the unit's NOC, which expired on 15.12.2024, was under renewal, with the application submitted well before the expiry date. The delay in renewal was attributed to the pending approval from the authorities, and a copy of the renewal application was enclosed with the reply to the SCN.
- 4.6 That in response to the observation regarding high reduction in effluent parameters, allegedly indicating dilution, the Answering

Respondent had categorically denied any dilution and submitted that the observed reduction in BOD and COD was a result of the advanced treatment methodology employed at its Effluent Treatment Plant (ETP). The Answering Respondent had also enclosed NABL-accredited third-party test reports confirming that treated effluent met all prescribed discharge norms.

- 4.7 That the Answering Respondent had clarified the alleged discrepancy in effluent discharge records by demonstrating that any minor variations were within acceptable limits and did not indicate improper record-keeping. The unit had proactively undertaken calibration of flow meters in October 2024 to further enhance accuracy.
- 4.8 That in response to the allegation regarding the absence of a flow meter at the PETP inlet, the Answering Respondent had submitted that a flow meter had already been installed at the PETP inlet, and supporting photographic evidence along with logbook records was enclosed with the reply to the SCN.
- 4.9 That with respect to the observation regarding freshwater consumption exceeding the standard, the Answering Respondent had submitted that the assessment in the SCN was based on a KL/MT measurement, whereas the permitted production of the unit was recorded in meters per day. This inconsistency in units had led to a misinterpretation of freshwater consumption. The Answering Respondent had provided production records and water usage data demonstrating adherence to prescribed limits.

- 4.10 That the Answering Respondent had strongly objected to the allegations of dilution, asserting that no provision for dilution or unauthorized discharge existed within the unit. The entire effluent generated was routed through a controlled and compliant discharge system, and no evidence of dilution had been found during the inspection. The Answering Respondent had emphasized that its water consumption records did not reflect any excess freshwater usage, further ruling out the possibility of dilution.
- 4.11 That the Answering Respondent had also raised concerns regarding procedural lapses in the issuance of the SCN, highlighting that the allegations were based on assumptions rather than tangible evidence. The unit's Consent to Operate (CTO), renewed on 20.06.2020, had already affirmed compliance, and no immediate opportunity for independent verification had been provided before issuing the SCN.
- 4.12 That the Answering Respondent had further submitted that past inspections by the Central Pollution Control Board (CPCB) had consistently found the unit to be compliant with environmental norms. These inspections reaffirmed that effluent discharge remained within permissible limits and that no dilution of effluent with freshwater had occurred. The records of these inspections were annexed as part of the reply to the SCN.
- 4.13 That without prejudice to the above contentions, the Answering Respondent had ensured full compliance with all recommendations issued by the HSPCB. The logbooks for municipal water consumption were updated, the NOC renewal process was actively pursued, and

hazardous waste management records were maintained in accordance with regulatory requirements. Copies of supporting documents were annexed with the reply.

- 4.14 That in light of the submissions made in the reply to the Show Cause Notice, the Answering Respondent had prayed for the withdrawal of the allegations and had requested a reconsideration of the findings in the inspection report. The respondent had reiterated its commitment to environmental compliance and had sought a fair resolution of the matter.
- 4.15 That in light of the foregoing submissions, the Answering Respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the Answering Respondent as non-complying are based on assumptions rather than conclusive evidence. The Answering Respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.
- 4.16 That the Answering Respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The Answering Respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 38- M/s Bansal Processing House
8A, Sagar Apartments, 6-Tilak Marg,
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O.A. No. 622 of 2024

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Versus

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AFFIDAVIT

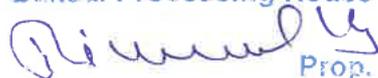
I, NIRMAL BANSAL S/o SHRI SOHANLAL BANSAL, aged about 62 years R/o C-46, MILANSAR APARTMENT, SECTOR-14. ROHINI, NORTH WEST DELHI-110085, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 38, M/s BANSAL PROCESSING HOUSE, having its office at 523 HSIIDC INDST ESTATE BARHI, GANAUR, HARYANA 131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.

I say that the documents / annexure produced along with the reply are true copies of its originals.

BANSAL PROCESSING HOUSE
523, PH-2, Barhi Indl. Estate,
Sonepat (Haryana)

DEPONENT

Bansal Processing House

Prop.



1208
19-2-24

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at GANAUR on this 19 day of Feb, 2025.

BANSAL PROCESSING HOUSE
523, PH-2, Barhi Indl. Estate,
Sonapat (Haryana)

DEPONENT

Bansal Processing House

[Handwritten Signature]
Prop.



[Handwritten Signature]

ATTESTED

[Handwritten Signature]
NOTARY

Ganaur Dist. Sonapat

2861 ANNEXURE R-1

10



HARYANA STATE POLLUTION CONTROL BOARD
Plot No. 1, Sector-15, Part-II, Sonapat, Ph. - 0130-2236119,
E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/ 2719

Dated: 02/01/25.

To

M/s Bansal Processing House,
PLOT NO. 523, HSIIDC, PHASE-II, BARHI,
District Gannaur, Sonapat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 07.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Dyeing, Washing having CTO valid upto 30.09.2025.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Difference between water extracted from borewell is approx. 40 KLD and discharge from ETP is approx. 34-35 KLD.
2. No logbook available for water consumption from HSIIDC connection.
3. Unit has no valid NOC for ground water extraction.
4. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	6.9	7.3	6.0-9.0	High reduction in pollution parameters indicating dilution with freshwater in PETP at different stages. Non-Complying (Dilution)
BOD (mg/l)	1148	165	500	
COD (mg/l)	1660	333	1400	
TSS (mg/l)	313	60	1500	
TDS (mg/l)	1152	996	2100	

5. Discharge value higher than effluent generation indicates poor record keeping.
6. No flow meter available at PETP inlet for quantification of effluent generation.
7. Specific fresh water consumption is very high against std. for specific quality (25-30 KL/MT) indicating that either fresh water consumption logbook is not properly/correctly maintained or actual production is higher than reported production.

Recommendation of the Team:-

1. Maintain proper logbooks for water consumption from municipal sources (HSIIDC) and for other operational parameters.
2. Obtain a valid NOC for ground water extraction to comply with regulations.
3. Implement a system for recording ash generation and disposal to ensure compliance with waste management practices.

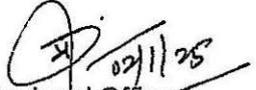
Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated: .


Regional Officer,
Sonepat Region.

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

/
Regional Officer,
Sonepat Region.

Date: 07.02.2025

To
The Regional Officer
Haryana State Pollution Control Board (HSPCB)
Sonipat Region, Sonipat

SUBJECT: REPLY TO SHOW CAUSE NOTICE

RE: HSPCB Letter No. HSPCB/SR/2025/2719 dated 02.01.2025, received on 16.01.2025

Respected Sir,

This is in reference to the Show Cause Notice (SCN) dated 02.01.2025 issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981. The Notice alleges non-compliance related to groundwater extraction, logbook maintenance, effluent treatment, and record-keeping.

BACKGROUND OF THE COMPANY

M/s Bansal Processing House is a reputed and responsible industrial unit engaged in *Dyeing and Washing* operations. We have always adhered to sustainable practices and maintained robust environmental management systems in compliance with the norms prescribed by the HSPCB.

Our facility is equipped with a properly maintained Effluent Treatment Plant (ETP), and we operate with state-of-the-art water conservation measures, ensuring that our **freshwater consumption remains within prescribed limits**. We have also invested in **digital flow meters, logbooks, and real-time monitoring mechanisms** to ensure complete transparency in our operations.

RESPONSE TO SPECIFIC ALLEGATIONS

- 1. The extracted water from the borewell is approximately 40 KLD, while the ETP discharge is 34-35 KLD, indicating discrepancies in record-keeping.**

Response:

- i. The difference in water extraction and effluent discharge is due to **process water retention**, evaporation, and water used in **boiler operations, cooling towers etc.**
 - ii. **Not all extracted water converts into effluent** due to these operational requirements.
 - iii. Our **water balance sheet** for the last six months (attached as *Annexure-1*) confirms that the actual water usage aligns with industry norms.
2. **No logbook was maintained for water consumption from the HSIIDC municipal supply.**

Response:

- i. Our unit has been maintaining **manual and digital logbooks** for all water sources, including borewell extraction and HSIIDC supply.
 - ii. A revised and properly formatted logbook has been implemented and is enclosed as *Annexure-2* for your reference.
3. **The unit does not possess a valid NOC for groundwater extraction.**

Response:

- i. Our unit had a valid **No Objection Certificate (NOC)** issued by the Haryana Water Resources Authority (HWRA), which expired on **15.12.2024**.
 - ii. A **renewal application was submitted upto 15.12.2025** well before the expiry date, and is currently under process.
 - iii. The delay in renewal is due to **pending approval from the authorities**, and we are actively following up on the status. The copy of the **NOC renewal application** is attached as *Annexure-3*.
4. **Discrepancy/High Reduction in effluent parameters suggests dilution with freshwater.**

Response:

- i. Our **Effluent Treatment Plant (ETP)** follows a **controlled treatment process** that results in natural variations in pollution load reductions, which does not indicate dilution.
- ii. It is to be noted that all the parameters are within the prescribed limits.
- iii. The **pH (6.9 to 7.3), BOD (1148 to 165 mg/L), and COD (1660 to 333 mg/L)** reduction is expected due to our **advanced treatment**

methodology, which includes activated sludge treatment and biological oxidation.

- iv. NABL-accredited third-party test reports (*Annexure-4*) confirm that treated effluent consistently meets **prescribed discharge norms**.

5. Effluent discharge is higher than recorded effluent generation, indicating improper record-keeping.

Response:

- i. As part of our routine operational enhancements, we have proactively initiated arrangements for the calibration of meters in Oct,2024 to refine precision in recorded values and successfully achieved the precise values to negate the minor variations.
- ii. Any minor differences identified are well within an acceptable range and do not indicate any discrepancy in compliance or record-keeping.
- iii. Our unit has meticulously maintained logbooks and flow meter records (attached as *Annexure-1*) to ensure accurate tracking of effluent generation and discharge.

6. No flow meter was installed at the PETP inlet for effluent quantification.

Response:

- i. A flow meter was already **installed** at the PETP inlet.
- ii. A copy of the **logbook (Annexure-1)** and photographs are enclosed as *Annexure-6*.

7. Freshwater consumption is higher than the standard (25-30 KL/MT), indicating potential underreported production or record-keeping issues.

Response:

- i. The notice does not specify any alleged actual production figures, making it difficult to ascertain the basis of this observation.
- ii. Our permitted production is recorded in meters (25,000 meters/day), and our production in metric tons (MT) translates to approximately 6-8 meters per kg, ensuring alignment with regulatory norms.
- iii. We have consistently maintained comprehensive water logs, production reports, and wastewater generation records, which affirm our strict adherence to prescribed standards.

- iv. Our freshwater consumption per unit of production varies within an industry-standard however in the present case, the assessment has been made in KL/MT unit whereas our permit and production is run on Meters/per day which is causing confusion leading to the issuance of the present show cause notice.

OBJECTIONS TO THE SHOW CAUSE NOTICE

1. Lack of Evidence Supporting Allegations

The Notice is based on an **assumption of non-compliance** rather than tangible evidence. The inspection team found no provision for dilution, and no scientific justification has been provided for the alleged non-compliance.

2. Procedural Lapses in Issuing the Notice

- **Section 27 of the Water Act, 1974** states that Consent to Operate (CTO) cannot be granted to non-compliant units. Since our CTO was renewed on 20/06/2020, the allegations of non-compliance appear inconsistent with our approved status.
- The Notice was issued in **January 2025**, months after the inspection in **August 2024**, making the timing of its issuance questionable.
- No opportunity has been given to us to conduct an independent verification before raising allegations, violating principles of natural justice.

3. No procedure or facility to discharge untreated wastewater or dilution was found by the inspection team on their visit.

- At the outset, we strongly object to the allegations made in the Show Cause Notice, as they are based on mere assumptions rather than actual findings. Our unit does not have any procedure or facility to discharge untreated wastewater at any location other than the designated HSIIDC line. The entire effluent generated from our Primary Effluent Treatment Plant (PETP) is directly discharged into the HSIIDC line in a controlled and compliant manner, ruling out any possibility of dilution.
- During the inspection conducted by the Joint Team, no arrangement, provision, or evidence of dilution or unauthorized discharge of untreated effluent was found at our premises. This clearly indicates that the allegations in the notice are speculative and not backed by any concrete findings. In the absence of any factual basis, no action—let alone the closure of our unit—should be taken solely on the basis of assumptions.

4. Water Consumption Data does not reflect usage of freshwater for dilution:

- Upon reviewing our logbooks and recorded water consumption data, it is evident that our unit has consistently operated within the prescribed freshwater consumption limits. We respectfully submit that the allegation of dilution appears to be based on an assumption that extra freshwater was added to the effluent.
- However, since our total freshwater usage remains well within the approved limits, the possibility of dilution simply does not arise. Dilution, by its nature, requires an excess influx of fresh water, which is not reflected in our records. We sincerely believe that our Effluent Treatment Plant (ETP) is functioning effectively, ensuring compliance through efficient treatment processes rather than any form of dilution.
- In light of this, we request a reconsideration of this observation, as it may not accurately reflect our operational reality.

5. Annual inspections by the Central Pollution Control Board (CPCB)

- Furthermore, our unit undergoes annual inspections by the CPCB, in which we have consistently been found compliant with all environmental norms. These inspections reaffirm that our ETP functions efficiently, effluent discharge remains within permissible limits, and no dilution of effluent with freshwater occurs. The past records of these inspections further validate our adherence to pollution control measures and negate the allegations raised in the show cause notice.

COMPLIANCE OF RECOMMENDATIONS:

Without prejudice to the above and to our rights and legal remedies available under the law, we have ensured full compliance with all recommendations issued by the Board. The following actions have been undertaken:

- i. **Logbooks for municipal water consumption** are now fully maintained(Annexure-2)
- ii. **NOC renewal for groundwater extraction upto 15/12/2025** is under process(Annexure-3)
- iii. **Ash generation and disposal records** are now maintained as per waste management regulations and an agreement copy for disposal is attached herewith(Annexure-7).

Our compliance with the recommendations and our response to the allegations should not be construed as an admission of any non-compliance or wrongdoing.

PRAYER

In light of the above, we request:

1. **Withdrawal of the Notice**, as the allegations are unsubstantiated and based on incorrect assumptions.
2. **Acknowledgment of our compliance**, supported by the provided documentary evidence.
3. **A fair and independent re-inspection**, if deemed necessary, with third-party verification to resolve any discrepancies.

We remain committed to environmental compliance and look forward to a fair resolution.

Thanking you.

For *M/s Bansal Processing House*
(Authorized Signatory)

Bansal

Plot No 528
2869

May 2024

Date:
Page No.

Date	ON	OFF	Total count	Remarks	Sec
1/5/24	19193.640	19238.230	44.590		M-KL
2/5	19238.230	19278.980	40.750		
3/5/24	19278.980	19318.777	39.797		
4/5/24	19318.777	19361.216	42.439		
5/5	Sunday				
6/5/24	19361.216	Not Present			
7	19361.216	19392.637	31.421	Handwritten	M-KL
8/5/24	19392.637	19425.736	33.099		
9	19425.736	19459.098	33.362		
10/5/24	19459.098	19504.784	45.686		
11	19504.784	19545.709	40.925		
12/5	Sunday				
13/5/24	19545.709	19594.334	48.625		
14/5	19594.334	19640.114	45.780		
15/5/24	19640.114	19680.785	40.671		M-KL
16/5	19680.785	19720.145	39.360		
17/5/24	19720.145	19765.500	45.355		
18/5	19765.500	19810.165	44.665		
19		Sunday			
20/5	19810.165	19855.700	45.535		
21/5	19855.700	19894.613	38.913		
22/5/24	19894.613	19932.080	37.467		
23	19932.080	19975.641	43.561		M-KL
24/5/24	19975.641	20014.099	38.458		
25		Closed Weekly			
26	Sunday				
27/5		Closed Weekly			
28/5/24	20014.099	Closed Weekly			
29/5					
30/5	20014.099	20064.216	50.117		
31/5/24	20064.216	20116.235	52.019		M-KL

Bansal

Plot No. 52870

June 19

Date: 2024 VEER

Page No.

Date	ON	OFF	Total count	Remarks	Sign
1/6/24	2016.235	20233.631	117.396		MLW
2/6	20233.631	20348.705	115.074		
3/6/24	20348.705	20394.501	45.796		
4	20394.501	20436.617	42.116		
5/6	20436.617	20464.716	28.099		
6/6/24	20464.716	20493.036	28.320		
7	20493.036	20519.776	26.740		
8/6	20519.776	20549.687	29.911		
9	Sunday	—————	Sunday	—————	
10/6/24	20549.687	20592.497	42.810		MLW
11	20592.497	20620.836	28.339		
12/6	20620.836	20657.649	36.813		
13/6/24	20657.649	20697.120	39.471		
14	20697.120	20741.854	44.734		
15/6	20741.854	20787.294	45.440		
16/6/	—————	Sunday	—————		
17/6/24	20787.294	20822.250	34.956		
18	20822.250	20862.706	40.456		
19	20862.706	20901.548	38.842		MLW
20/6/24	—————	Not Recd	—————		
21	20901.548	20946.892	39.344		
22/6	20946.892	20975.253	34.361		
23	—————	Sunday	—————		
24	20975.253	21013.310	38.057		
25/6/24	21013.310	21048.060	34.750		
26	21048.060	21094.033	45.973		
27/6	21094.033	21128.457	34.424		
28	21128.457	21164.781	36.324		
29	—————	closed Water			MLW
30/6	—————	Sunday	—————		
			1048.546		

FOR BANSAL PROCESSING HOUSE

Barrel

Plot No 52871

July

20

Date:	2024
Page No.	

Date	ON	OFF	Total	Remarks
1/7/24	21164.781	21215.772	50.991	
2/7	21215.772	21259.294	43.522	Milk
3	21259.294	21302.020	42.726	
4/7	21302.020	21349.089	47.069	
5/7/24	21349.089	21394.424	45.335	
6	21394.424	21430.452	36.028	
7		Sunday		
8/7	21430.452	21474.793	44.341	
9/7/24	21474.793	21565.113	30.320	Milk
10/7	21565.113	21544.747	39.634	
11	21544.747	21589.070	44.323	
12/7/24	21589.070	21631.834	42.764	
13/7	21631.834	21672.640	40.806	
14		Sunday		
15/7/24	21672.640	Closed Weekly		
16/7	21672.640	21714.736	42.096	
17/7/24	21714.736	21756.809	42.073	Milk
18/7	21756.809	21800.896	44.087	
19/7	21800.896	21835.698	34.802	
20/7/24	21835.698	21886.404	50.706	
21		Sunday		
22/7	21886.404	21904.756	18.352	
23/7/24	21904.756	21944.051	39.295	
24	21944.051	21990.159	46.108	
25/7/24	21990.159	22028.278	38.119	
26	22028.278	22086.795	58.517	
27/7	22086.795	22116.989	30.194	Milk
28		Sunday		
29/7/24	22116.989	22167.893	50.904	
30	22167.893	22210.503	42.610	Milk
31/7/24		Not Process		

Bansal

Plot no 523 2872

Aug 21

Page No. 2024

Date: 7/8/24

Part on off Total Count Remark Spm

1/8/24	22210.503	22246.745	36.242	
2/8/24	22246.745	22289.317	42.572	
3/8	22289.317	22330.871	41.554	
4/8	Sunday			
5/8	22330.871	22346.334	15.463	
6/8/24	22346.334	22383.004	36.670	
7/8	22383.004	22422.794	39.790	Sample
8/8	22422.794	22460.697	37.903	
9/8	22460.697	22499.684	38.987	
10/8	22499.684	Not Process		
11/8/24	Sunday			
12/8	22499.684	22544.920	45.236	
13/8	22544.920	22588.892	43.972	
14/8	22588.892	22628.096	39.204	
15/8	Closed work			
16/8	22628.896	22658.583	30.687	
17/8/24	22658.583	22698.488	39.905	
18/8	Sunday			
19/8	22698.488	22743.00	44.512	
20/8	Close			
21/8	Not Process closed Not Process			
22/8				
23/8				
24/8				
25/8				
26/8/24	Not Process			
27/8				
28/8	22743.00	22784.83	41.83	
29/8	22784.83	22829.71	44.88	
30/8	22829.71	22877.16	47.45	
31/8/24	22877.16	22918.24	41.08	

707.737

Page No. _____

Date: / /

To: Drum Rate By

Date	ON	OFF	To	Rate	By
1/9/24	—	Sunday	—		
2	22918.24	22959.94		41.70	
3	22959.94	23002.41		42.47	
4/9	23002.41	23046.83		44.42	
5	23046.83	23088.91		42.08	
6/9	23088.91	23131.58		42.67	
7	23131.58	23176.16		44.58	
8	—	Sunday	—		
9/9/24	23176.16	23248.94		72.78	
10	23248.94	23348.58		99.64	
11	23348.58	23389.19		40.61	
12/9	23389.19	23417.77		28.58	
13	23417.77	23456.15		38.38	
14/9/24	23456.15	23494.95		38.80	
15	—	Sunday	—		
16	23494.95	23534.97		40.02	
17/9	23534.97	23577.19		42.22	
18	23577.19	23620.79		43.60	
19	23620.79	23668.86		48.07	
20/9/24	23668.86	23707.24		38.38	
21	23707.24	23753.07		45.83	
22	—	Sunday	—		
23/9	—	Not Recd	—		
24	23753.07	23799.80		46.73	
25	23799.80	23851.96		52.16	
26	23851.96	23883.39		31.43	
27	23883.39	23924.91		41.52	
28/9/24	23924.91	23958.28		33.37	
29	—	Sunday	—		
30/9/24	—	Not Recd	—		
				1040.04	

Octo/2024

Page No.

Date: / /

Total Rupee

24

Date	CRD	DRD	
1/10/24	23958.28	24003.06	44.78
2	—	Holiday	—
3/10	24003.06	24048.62	45.56
4	24048.62	24090.58	41.96
5/10/24	—	Close of Weekly	—
6	—	Sunday	—
7	24090.58	24133.98	43.40
8/10	24133.98	24178.71	44.73
9	24178.71	24209.57	30.86
10	24209.57	24242.59	33.02
11/10	24242.59	24282.42	39.83
12	24282.42	24324.51	42.09
13/10	—	Sunday	—
14	24324.51	24354.67	30.16
15/10	24354.67	24399.31	44.64
16	—	Not Present	—
17	24399.31	24444.14	44.83
18	24444.14	24444.27	0.13
19/10/24	24444.27	24483.13	38.86
20	—	Sunday	—
21	24483.13	24520.66	37.47
22/10	24520.66	24547.51	26.91
23	24547.51	24593.82	45.81
24	24593.82	24626.67	33.35
25	24626.67	24666.61	39.94
26	24666.61	24707.42	40.81
27/10	—	Sunday	—
28	—	749.140	—
29	Deepawali		—
30	Holiday		—
31/10/24			—

Page No.

Date: / /

Date	ON	OPR	Total	Balance	Pr
1/11/24					
2					
3/11					
4					
5/11	Not Recen				
6	24707.42	24708.17	0.75		
7	24708.77	24754.81	46.64		
8/11	24754.81	24801.45	46.64		
9	24801.45	24859.80	58.35		
10/11/24	24859.80	24921.51	61.71		
11	Not Recen				
12	24921.51	24981.65	60.14		
13/11	24981.65	25010.09	28.44		
14	25010.09	25054.13	44.04		
15					
16	Not Recen				
17/11	Sunday				
18					
19/11/24					
20					
21/11					
22					
23/11					
24					
25					
26	25054.13	25057.74	3.61		
27/11/24	25057.74	25114.60	56.86		
28	25114.60	25184.26	69.66		
29					
30/11/24	Not Recen				
			476.840		

Dec/2024

Page No.

Date: / /

Total Debits Balance In

Date	ON	OFF	
1/12/24	-	Sunday	
2		Not Present	
3/12	25184.26	25262.08	77.82
4	25262.08	25327.53	65.45
5	25327.53	25421.50	93.97
6/12	25421.50	25510.14	88.64
7	25510.14	25557.17	47.03
8/12		Sunday	
9	25557.17	25635.26	78.09
10	25635.26	25761.36	126.1
11	25761.36	25816.10	54.74
12/12/24		Not Present	
13	25816.10	25816.15	0.05
14	25816.15	25816.16	0.01
15/12	25816.16	25816.16	0.00
16	25816.16	25816.16	0.00
17/12	25816.16	25821.76	05.6
18	25821.76	25823.75	1.99
19/12	25823.75	25829.69	5.94
20	25829.69	25834.97	5.28
21	25834.97	25835.11	0.14
22/12		Sunday	
23	25835.11	25856.58	21.47
24		Not Present	
25	25856.58	25907.36	50.78
26/12	25907.36	25948.99	41.63
27	25948.99	25996.51	47.52
28	25996.51	26080.11	83.6
29		Sunday	
30	26080.11	26117.56	37.45
31/12/24	26117.56	26161.67	44.11
			<u>977.410</u>



2877 LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

ANNEXURE

26

NAME & ADDRESS OF UNIT BANSAL PROPERTIES HOUSE MONTH May 2024

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALAMI	POLY				ON	OFF		
17/5	9:00A	6:30P	6041.730	11kg	14kg	12kg	7692.821	7.40	X	42010.9	43945.4		
21/5	9:10A	5:50P	6015.581	10kg	12kg	10kg	7061.421	7.70	20kg	43965.4	44000.3		
22/5	9:20A	6:30P	6108.104	12kg	16kg	12kg	7097.822	7.50	25kg	44000.3	44032.9		
41/5/24	9:00A	6:30P	6142.419	12kg	14kg	12kg	7132.943	7.10	X	44032.9	44076.3		
5	Sunday												
6/5/24	Not trace												
7/5	10:00A	6:00P	6167.784	11kg	15kg	13kg	7159.366	7.40	24kg	44076.3	44100.4		
8/5	9:10A	5:40P	6194.382	11.6kg	14kg	12kg	7186.671	7.10	25kg	44100.4	44125.1		
9/5	9:30A	6:00P	6219.781	12kg	15kg	11kg	7212.870	7.50	2	44125.1	44152.7		
10/5/24	9:00A	6:10P	6259.362	13kg	16kg	13kg	7253.285	7.30	26kg	44152.7	44181.2		
11	10:00A	7:30P	6292.566	11kg	14kg	13kg	7282.345	7.60	20kg	44181.2	44203.9		
12/5	Sunday												
13	9:10A	6:30P	6335.667	14kg	18kg	14kg	7331.355	7.60	X	44203.9	44245.2		
14/5	9:00A	6:00P	6375.232	12kg	16kg	13kg	7371.667	7.90	25kg	44245.2	44297.6		
15/5/24	9:10A	5:40P	6409.830	16kg	20kg	15kg	7406.068	7.30	30kg	44297.6	44336.2		
16	9:30A	5:30P	6441.619	12kg	17kg	13kg	7439.524	7.46	Y	44336.2	44380.5		
17/5/24	9:00A	6:00P	6481.877	17kg	20kg	14kg	7480.235	7.60	31kg	44380.5	44410.6		
18/5	9:10A	6:10P	6519.581	15kg	18kg	13kg	7519.334	7.10	30kg	44410.6	44439.2		
19	Sunday												
20/5	9:00A	6:20P	6559.441	19kg	22kg	13kg	7560.019	7.46	X	44439.2	44469.1		
21	9:30A	6:00P	6591.858	15kg	17kg	13kg	7593.230	7.60	30kg	44469.1	44507.3		
22/5/24	10:00A	7:00P	6623.926	16kg	19kg	12kg	7625.329	7.10	25kg	44507.3	44549.7		
23	9:00A	7:10P	6661.925	19kg	21kg	14kg	7664.739	7.64	2	44549.7	44585.0		
24/5	9:10A	6:40P	6694.514	16kg	17kg	15kg	7698.138	7.50	30kg	44585.0	44620.4		
25	closed weekly												
26/5	Sunday												
27	closed weekly												
28/5/24	9:00A									44620.4			
29/5	closed weekly												
30/5	9:00A	6:30P	6738.379	15kg	18kg	14kg	7743.349	7.16	Y	44620.4	44665.1		
31/5/24	9:00A	7:00P	6784.991	18kg	20kg	12kg	7790.359	7.50	25kg	44665.1	44704.7		

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

2878

NAME & ADDRESS OF UNIT BANSAL PROCESSING WORKS MONTH June 2023

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/AUSTIC SODA	ALAM	POLY				ON	OFF		
1/6/23	9:00A	7:00P	6935.951	18kg	21kg	1400g	7852.084	7.90	x	44704.7	44767.3		
2	9:00A	7:30P	6915.845	35kg	37kg	2000g	7921.992	7.60	45kg	44767.3	44788.1		
3	9:30A	7:00P	7005.823	34kg	35kg	2000g	8011.406	7.30	40kg	44788.1	44801.3		
4/6	9:30A	6:50P	7042.461	15kg	17kg	1300g	8048.615	7.50	y	44801.3	44819.7		
5	9:00A	6:00P	7069.055	12kg	13kg	1200g	8074.716	7.10	x	44819.7	44840.3		
6	10:00A	6:00P	7098.704	9kg	11kg	1000g	8099.817	7.90	20kg	44840.3	44890.7		
7	9:30A	6:40P	7130.652	14kg	17kg	1300g	8135.107	7.50	30kg	44890.7	44919.6		
8/6	10:00A	6:30P	7163.458	12kg	14kg	1100g	8168.605	7.30	y	44919.6	44938.5		
9													
10	9:00A	6:50P	7200.858	15kg	17kg	1000g	8204.816	7.10	34kg	44938.5	44970.6		
11	10:00A	6:00P	7226.558	10kg	11kg	1000g	8229.415	7.90	x	44970.6	45001.3		
12	9:40A	6:00P	7254.787	14kg	16kg	1200g	8260.014	7.56	x	45001.3	45027.6		
13/6	9:30A	7:00P	7290.887	13kg	16kg	1300g	8295.314	7.66	27kg	45027.6	45060.1		
14	9:00A	7:00P	7330.270	17kg	19kg	1600g	8335.513	7.90	34kg	45060.1	45105.9		
15	9:10A	6:40P	7367.536	15kg	18kg	1400g	8373.339	7.40	y	45105.9	45158.7		
16													
17/6	10:00A	7:00P	7397.801	12kg	15kg	1200g	8403.997	7.30	24kg	45158.7	45196.9		
18	9:00A	7:00P	7435.656	16kg	20kg	1300g	8441.386	7.60	35kg	45196.9	45247.4		
19						100g	Process						
20/6	10:00A	6:30P	7465.025	13kg	14kg	1200g	8471.242	7.46	22kg	45247.4	45298.6		
21	10:00A	6:40P	7497.222	14kg	17kg	1400g	8503.955	7.16	x	45298.6	45352.2		
22	9:30A	6:00P	7526.635	11kg	14kg	1200g	8533.855	7.64	x	45352.2	45282.0		
23													
24	9:00A	7:00P	7560.245	13kg	15kg	1300g	8567.119	7.46	26kg	45352.2	45312.1		
25/6	10:00A	7:00P	7588.929	10kg	13kg	1100g	8596.221	7.30	20kg	45312.1	45347.4		
26	9:00A	6:40P	7627.677	16kg	20kg	1400g	8635.420	7.10	x	45347.4	45383.5		
27	9:40A	6:30P	7657.882	12kg	14kg	1200g	8666.105	7.46	31kg	45383.5	45418.1		
28	9:30A	7:00P	7687.781	14kg	15kg	1200g	8696.461	7.60	26kg	45418.1	45451.7		
29													
30/6/23													

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

NAME & ADDRESS OF UNIT BANSAL PROESSING HOUSE MONTH July 2024

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALAM	POLY				ON	OFF		
16/7/24	9:00A	7:00P	7730.430	18ly	22ly	240ly	8739.602	7.26	x	45490.7	45490.6		
21	9:00A	6:40P	7757.915	15ly	20ly	210ly	8777.561	7.50	40ly	45490.6	45532.5		
27	9:10A	7:00P	7803.390	14ly	15ly	150ly	8812.760	7.30	30ly	45532.5	45572.4		
4	9:30A	7:00P	7813.617	18ly	20ly	200ly	8853.561	8.10	x	45572.4	45609.7		
5/7/24	9:00A	6:20P	7882.155	15ly	16ly	160ly	8921.660	7.46	27ly	45609.7	45658.3		
6	10:00A	6:00P	7911.362	12ly	15ly	140ly	8921.263	7.30	x	45658.3	45704.5		
7	Sunday												
8/7	9:10A	6:30P	7943.141	14ly	16ly	150ly	8957.588	7.56	29ly	45704.5	45703.1		
9	9:30A	6:30P	7974.366	10ly	12ly	120ly	8994.677	7.26	x	45703.1	45782.7		
10/7	9:30A	6:00P	8006.459	15ly	18ly	140ly	9016.778	7.40	32ly	45782.1	45825.6		
11	9:40A	7:00P	8042.318	16ly	18ly	140ly	9053.134	7.70	30ly	45825.6	45873.9		
12	9:00A	7:00P	8093.719	22ly	26ly	200ly	9105.144	7.10	x	45873.9	45907.3		
13/7/24	10:30A	6:00P	8113.810	8ly	10ly	100ly	9125.645	7.64	x	45907.3	45939.1		
14	Sunday												
15	checked weekly												
16/7	9:00A	6:20P	8150.405	15ly	16ly	140ly	9161.795	7.30	40ly	45939.1	45981.2		
17	9:00A	6:00P	8185.370	13ly	14ly	120ly	9197.160	7.56	26ly	45981.2	46029.9		
18/7	9:40A	6:50P	8222.459	16ly	20ly	180ly	9234.963	7.90	x	46029.9	46063.1		
19	10:00A	6:00P	8253.551	11ly	13ly	130ly	9266.231	7.30	x	46063.1	46098.7		
20	9:00A	7:00P	8295.213	18ly	21ly	200ly	9307.496	7.90	60ly	46098.7	46138.6		
21	Sunday												
22/7/24	10:30A	5:30P	8309.744	6ly	7ly	100ly	9322.448	7.20	180ly	46138.6	46157.5		
23	10:00A	6:00P	8342.129	12ly	15ly	120ly	9355.230	8.10	x	46157.5	46195.3		
24	9:00A	6:40P	8380.394	16ly	20ly	160ly	9395.070	7.66	x	46195.3	46234.5		
25/7	10:00A	6:00P	8411.506	13ly	14ly	120ly	9426.573	7.30	35ly	46234.5	46280.7		
26	9:00A	7:00P	8460.762	22ly	26ly	200ly	9475.338	7.90	45ly	46280.7	46320.9		
27/7	9:00A	6:00P	8485.131	10ly	13ly	110ly	9500.037	7.46	x	46320.9	46360.8		
28	Sunday												
29	9:00A	7:00P	8525.734	20ly	24ly	200ly	9542.202	7.70	40ly	46360.8	46398.1		
31/7/24	9:10A	6:40P	8563.058	15ly	17ly	160ly	9578.026	7.36	30ly	46398.1	46420.5		

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT



SAVI WATER

NAME & ADDRESS OF UNIT MONTH Aug 2024

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALAM	POLY				ON	OFF		
11/8/24	9:30A	6:00P	8502.103	12kg	16kg	15kg	9607.921	7.40	Y	46426.5	46462.8		
2	9:00A	6:00P	8647.489	15kg	17kg	15kg	9643.483	7.90	35kg	46462.8	46553.7		
3/8	9:05A	7:00P	8662.305	12kg	13kg	12kg	9678.879	7.50	22kg	46553.7	46536.3		
4	Sunday												
5	10:30A	6:00P	8673.528	5kg	7kg	8kg	9696.501	7.16	10kg	46536.3	46560.9		
6/8	9:30A	7:00P	8763.996	12kg	16kg	12kg	9721.466	7.64	X	46560.9	46593.4		
7	9:40A	6:00P	8734.217	11kg	14kg	12kg	9752.099	7.90	30kg	46593.4	46626.3		
8	10:00A	6:00P	8765.616	12kg	15kg	14kg	9783.899	7.26	24kg	46626.3	46697.1		
9/18/24	9:30A	5:00P	8797.942	15kg	18kg	14kg	9816.758	7.40	X	46697.1	46777.2		
10	Not Present												
11	Sunday												
12	9:00A	7:00P	8825.178	15kg	20kg	16kg	9854.560	7.36	35kg	46777.2	46762.4		
13	9:10A	6:00P	8872.411	16kg	17kg	14kg	9892.362	7.10	30kg	46762.4	46804.1		
14/8	9:30A	6:00P	8905.067	14kg	17kg	14kg	9925.461	7.64	X	46804.1	46848.1		
15	15th August												
16	9:40A	5:30P	8939.860	10kg	13kg	11kg	9950.584	7.30	20kg	46848.1	46896.3		
17/8	9:00A	5:30P	8964.178	15kg	18kg	13kg	9985.366	7.90	32kg	46896.3	46941.5		
18	Sunday												
19	9:00A	6:00P	8999.012	13kg	14kg	13kg	10020.725	7.50	X	46941.5	46981.3		
20/8	Not Present												
21	/												
22/8	/												
23	/												
24	/												
25	/												
26/8	/												
27	Not Present												
28	9:40A	6:00P	9035.911	16kg	20kg	20kg	10058.729	7.40	35kg	46981.3	47024.8		
29	9:00A	6:00P	9072.779	15kg	17kg	20kg	10094.819	7.10	X	47024.8	47110.6		
30	9:10A	7:00P	9112.311	19kg	22kg	20kg	10135.559	7.64	40kg	47110.6	47153.2		
31/8/24	10:00A	7:00P	9147.525	16kg	18kg	14kg	10171.282	7.90	30kg	47153.2	47199.7		

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



DAVI WATER

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

NAME & ADDRESS OF UNIT

MONTH Sep/2024

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALAM	POLY				ON	OFF		
1/9/24				Sunday									
2	9.10A	6.50A	9182.824	16kg	21kg	1100g	10257.084	7.46	✓	47199.7	47249.6		
3	9.10A	7.10A	9219.191	14kg	17kg	1200g	10213.940	7.60	35kg	47249.6	47292.2		
4	9.30A	7.10A	9253.104	15kg	17kg	1500g	10279.629	7.10	25kg	47292.2	47333.7		
5	9.10A	6.30A	9288.713	13kg	14kg	1200g	10315.475	7.54	✓	47333.7	47374.6		
6/9/24	9.10A	6.50A	9333.762	14kg	16kg	1300g	10350.857	7.30	30kg	47374.6	47416.2		
7	10.10A	6.50A	9360.657	17kg	22kg	1500g	10388.263	8.10	32kg	47416.2	47450.7		
8				Sunday									
9	9.10A	7.30A	9422.918	24kg	30kg	2000g	10450.873	7.40	56kg	47450.7	47481.3		
10/9	9.10A	7.30A	9508.664	30kg	24kg	2500g	10537.338	7.70	60kg	47481.3	47529.3		
11	9.10A	6.10A	9542.909	12kg	15kg	1200g	10573.137	7.20	✓	47529.3	47580.5		
12	9.30A	4.10A	9565.124	10kg	11kg	1000g	10595.740	7.60	✓	47580.5	47612.9		
13/9/24	9.10A	6.10A	9597.452	12kg	16kg	1200g	10628.442	7.36	✓	47612.9	47645.4		
14	9.10A	6.10A	9628.608	15kg	17kg	1400g	10660.004	7.90	35kg	47645.4	47688.0		
15				Sunday									
16/9	9.30A	6.10A	9660.929	13kg	16kg	1100g	10692.730	7.40	25kg	47688.0	47732.5		
17	9.10A	7.10A	9697.924	15kg	17kg	1300g	10730.086	8.10	✓	47732.5	47778.7		
18	9.10A	6.30A	9734.420	17kg	20kg	1300g	10767.092	7.10	✓	47778.7	47810.6		
19	9.10A	7.10A	9775.106	19kg	21kg	1500g	10808.595	7.64	40kg	47810.6	47852.2		
20/9	9.10A	6.10A	9806.628	14kg	18kg	1700g	10840.197	7.30	31kg	47852.2	47895.8		
21	9.10A	6.30A	9844.484	17kg	20kg	2000g	10878.496	7.50	✓	47895.8	47934.3		
22/9				Sunday									
23				Not Process									
24	9.10A	7.10A	9883.540	18kg	21kg	2200g	10918.016	7.90	41kg	47934.3	47977.4		
25	9.30A	6.30A	9928.650	21kg	25kg	2000g	10963.719	7.40	✓	47977.4	48022.7		
26/9/24	10.10A	6.10A	9953.015	11kg	12kg	1000g	10998.420	8.10	35kg	48022.7	48072.7		
27	9.10A	6.30A	9987.000	15kg	17kg	1300g	11022.922	7.64	30kg	48072.7	48095.3		
28	9.30A	6.10A	10015.079	12kg	14kg	1100g	11051.381	7.70	✓	48095.3	48110.9		
29				Sunday									
30/9/24				Not Process									

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT



NAME & ADDRESS OF UNIT Bansal Processing House MONTH Oct-24

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH: Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALAM	POLY.				ON	OFF		
1/10/24	10:00Am	7:00Pm	10053.360	161g	181g	150g	11090.08	7:26	33kg	48270.9	48260.3		
2	Holiday												
3	9:40Am	6:30Pm	10091.96	181g	21kg	150g	11128.179	7:50	40kg	48260.3	48307.2		
4	9:00Am	6:00Pm	10128.96	151g	16kg	130g	11163.982	7:70	X	48307.2	48354.4		
5	Holiday												
6	Holiday												
7	9:00Am	6:00Pm	10166.85	141g	17kg	140g	11202.091	7:10	X	48354.4	48402.2		
8	9:00Am	7:00Pm	10206.34	161g	20kg	160g	11241.190	7:50	45kg	48402.2	48442.2		
9	9:00Am	6:00Pm	10230.98	111g	12kg	110g	11265.590	7:40	20kg	48442.2	48487.9		
10	9:00Am	5:00Pm	10260.03	121g	16kg	110g	11293.990	7:20	X	48487.9	48535.6		
11	9:00Am	7:00Pm	10292.51	151g	16kg	130g	11326.092	7:50	X	48535.6	48584.4		
12	9:10Am	6:40Pm	10329.29	161g	20kg	150g	11362.592	7:10	X	48584.4	48635.4		
13	Holiday												
14	10:00Am	5:40Pm	10354.81	101g	11kg	110g	11387.881	7:64	35kg	48635.4	48703.9		
15	9:30Am	6:40Pm	10381.67	151g	17kg	150g	11424.403	7:10	30kg	48703.9	48776.4		
16	Holiday												
17	9:00Am	6:00Pm	10430.7	171g	20kg	170g	11462.792	7:46	X	48776.4	48848.0		
18	Holiday												
19	9:40Am	6:20Pm	10463.09	141g	16kg	120g	11494.495	7:00	45kg	48848.0	48930.6		
20	Holiday												
21	10:00Am	6:00Pm	10493.75	131g	16kg	120g	11524.694	7:90	17kg	48930.6	48969.5		
22	10:00Am	6:00Pm	10517.02	91g	12kg	110g	11547.395	7:70	X	48969.5	49002.3		
23	9:00Am	6:30Pm	10556.16	171g	21kg	240g	11585.894	8:10	35kg	49002.3	49059.4		
24	9:40Am	5:00Pm	10584.95	121g	13kg	110g	11614.297	7:46	20kg	49059.4	49100.9		
25	9:00Am	5:40Pm	10617.05	141g	17kg	130g	11646.019	7:20	X	49100.9	49148.8		
26	9:10Am	6:30Pm	10651.54	151g	18kg	130g	11680.321	7:50	X	49148.8	49192.6		
27	Holiday												
28	Holiday												
29	Holiday												
30	Holiday												
31/10/24	Holiday												

PLACE : SONPAT

ETP OPERATOR

Raninder
AUTH. SIGNATORY



LOG BOOK OF SEWERAGE ²⁸⁸³ EFFLUENT TREATMENT PLANT

NAME & ADDRESS OF UNIT Sansal Processing House Plant No - 523 MONTH Nov. 24

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS		
	ON	OFF		LIME/CAUSTIC SODA	ALAM	POLY				ON	OFF				
1/11/24															
2	Holiday														
3															
4															
5															
6															
7	9:00Am	7:00Pm	10690.44	16/4	20/4	150g	11718.994	7:40	X	49192.6	49298.4				
8	9:30Am	6:00Pm	10730.5	118/4	20/4	200g	11758.727	7:10	35/4	49298.4	49345.6				
9	9:00Am	7:00Pm	10760.91	22/4	27/4	250g	11808.737	7:30	50/4	49345.6	49368.2				
10	9:00Am	7:00Pm	10841.99	27/4	30/4	250g	11869.436	7:50	X	49368.2	49399.7				
11															
12	9:00Am	7:30Pm	10894.53	23/4	26/4	200g	11921.535	7:20	45/4	49399.7	49470.9				
13	10:00Am	6:00Pm	10918.59	10/4	12/4	120g	11944.446	7:30	20/4	49470.9	49561.6				
14	9:00Am	6:30Pm	10956.07	16/4	20/4	140g	11961.948	7:30	X	49561.6	49626.4				
15															
16															
17															
18															
19															
20															
21															
22															
23															
24															
25															
26	9:00Am	4:00Pm	10969.17	5/4	7/4	80g	11994.76	8:10	X	49626.4	49696.4				
27	9:00Am	6:30Pm	11017.66	21/4	26/4	250g	12042.861	7:60	X	49696.4	49780.9				
28	9:10Am	6:30Pm	11077.95	25/4	30/4	300g	12102.687	7:30	60/4	49780.9	49784.9				
29															
30/11/24															

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



LOG BOOK OF SEWERAGE EFFLUENT TREATMENT PLANT

NAME & ADDRESS OF UNIT Bansal Processing House Plot No 593 MONTH Dec. 24

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALAM	POLY				ON	OFF		
1/12/24													
2													
3	9:00 Am	6:00 Pm	11144.55	301g	361g	250g	12168.788	7:40	X	49874.9	49960.4		
4	10:00 Am	6:40 Pm	11199.36	231g	271g	200g	12222.999	8:10	LS1g	49960.4	50070.1		
5	9:00 Am	6:00 Pm	11276.02	301g	341g	300g	12299.098	7:56	501g	50070.1	50160.7		
6	9:00 Am	6:00 Pm	11355.19	341g	401g	300g	12377.854	7:40	X	50160.7	50240.3		
7	9:10 Am	6:30 Pm	11394.63	171g	191g	140g	12417.064	7:30	301g	50240.3	50301.1		
8													
9	9:00 Am	7:00 Pm	11465.31	281g	351g	300g	12486.983	7:50	601g	50301.1	50365.0		
10	9:00 Am	7:30 Pm	11560.79	401g	461g	350g	12582.050	8:00	X	50365.0	50459.9		
11	9:00 Am	6:00 Pm	11618.85	241g	261g	200g	12639.572	7:20	LS1g	50459.9	50520.1		
12													
13	10:00 Am	5:30 Pm	11630	51g	71g	100g	12650.217	7:56	121g	50520.1	50581.7		
14													
15													
16													
17													
18													
19													
20													
21	10:00 Am	5:00 Pm	11642.11	4.51g	61g	100g	12661.706	7:40	X	50561.7	50600.4		
22													
23	10:00 Am	5:30 Pm	11657.2	61g	71g	100g	12676.527	7:30	101g	50600.4	50640.7		
24													
25	9:30 Am	5:40 Pm	11700.84	181g	211g	120g	12719.520	7:64	301g	50640.7	50701.3		
26	9:40 Am	6:00 Pm	11737.2	151g	171g	140g	12755.241	8:00	X	50701.3	50745.6		
27	9:00 Am	6:00 Pm	11778.45	171g	181g	140g	12796.030	7:20	321g	50745.6	50800.1		
28	9:00 Am	7:30 Pm	11841.37	271g	321g	300g	12858.429	7:40	LS1g	50800.1	50870.9		
29													
30	9:20 Am	6:00 Pm	11875.8	131g	161g	150g	12890.028	7:40	X	50870.9	50904.2		
31/12/24	9:00 Am	6:00 Pm	11911.53	141g	161g	130g	12927.960	7:10	301g	50904.2	50940.5		

Holiday

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY

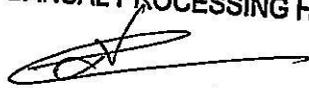
BANSAL PROCESSING HOUSE

Plot no 523, HSIIDC Indl Estate Barhi, Sonipat (Haryana)

HSIIDC water consumption in Domestic Purpose only (Aug-24)

Date	Meter Reading			Remarks
	Opening	Closing	Net Reading	
1-Aug-2024	2631.0	2631.8	0.80	
2-Aug-2024	2631.8	2632.5	0.70	
3-Aug-2024	2632.5	2633.2	0.70	
4-Aug-2024	2633.2	2633.6	0.40	Sunday
5-Aug-2024	2633.6	2634.3	0.70	
6-Aug-2024	2634.3	2634.9	0.60	
7-Aug-2024	2634.9	2635.7	0.80	
8-Aug-2024	2635.7	2636.4	0.70	
9-Aug-2024	2636.4	2637.1	0.70	
10-Aug-2024	2637.1	2637.7	0.60	
11-Aug-2024	2637.7	2638.0	0.30	Sunday
12-Aug-2024	2638.0	2638.6	0.60	
13-Aug-2024	2638.6	2639.4	0.80	
14-Aug-2024	2639.4	2640.0	0.60	
15-Aug-2024	2640.0	2640.7	0.70	
16-Aug-2024	2640.7	2641.5	0.80	
17-Aug-2024	2641.5	2642.0	0.50	
18-Aug-2024	2642.0	2642.4	0.40	Sunday
19-Aug-2024	2642.4	2643.1	0.70	
20-Aug-2024	2643.1	2643.6	0.50	
21-Aug-2024	2643.6	2644.2	0.60	
22-Aug-2024	2644.2	2645.0	0.80	
23-Aug-2024	2645.0	2645.6	0.60	
24-Aug-2024	2645.6	2646.3	0.70	
25-Aug-2024	2646.3	2646.6	0.30	Sunday
26-Aug-2024	2646.6	2647.5	0.90	
27-Aug-2024	2647.5	2648.3	0.80	
28-Aug-2024	2648.3	2648.9	0.60	
29-Aug-2024	2648.9	2649.8	0.90	
30-Aug-2024	2649.8	2650.7	0.90	
31-Aug-2024	2650.7	2651.5	0.80	
TOTAL			20.50	

For BANSAL PROCESSING HOUSE



Auth. Signatory

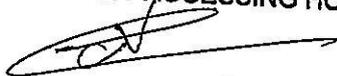
BANSAL PROCESSING HOUSE

Plot no 523, HSIIDC Indl Estate Barhi, Sonipat (Haryana)

HSIIDC water consumption in Domestic Purpose only (Sep-24)

Date	Meter Reading			Remarks
	Opening	Closing	Net Reading	
1-Sep-2024	2651.5	2652.3	0.80	Sunday
2-Sep-2024	2652.3	2653.0	0.70	
3-Sep-2024	2653.0	2653.8	0.80	
4-Sep-2024	2653.8	2654.7	0.90	
5-Sep-2024	2654.7	2655.4	0.70	
6-Sep-2024	2655.4	2656.0	0.60	
7-Sep-2024	2656.0	2656.8	0.80	
8-Sep-2024	2656.8	2657.3	0.50	Sunday
9-Sep-2024	2657.3	2658.2	0.90	
10-Sep-2024	2658.2	2658.9	0.70	
11-Sep-2024	2658.9	2659.6	0.70	
12-Sep-2024	2659.6	2660.5	0.90	
13-Sep-2024	2660.5	2661.2	0.70	
14-Sep-2024	2661.2	2662.1	0.90	
15-Sep-2024	2662.1	2662.5	0.40	Sunday
16-Sep-2024	2662.5	2663.2	0.70	
17-Sep-2024	2663.2	2664.0	0.80	
18-Sep-2024	2664.0	2664.7	0.70	
19-Sep-2024	2664.7	2665.5	0.80	
20-Sep-2024	2665.5	2666.0	0.50	
21-Sep-2024	2666.0	2666.7	0.70	
22-Sep-2024	2666.7	2667.2	0.50	Sunday
23-Sep-2024	2667.2	2668.0	0.80	
24-Sep-2024	2668.0	2668.8	0.80	
25-Sep-2024	2668.8	2669.5	0.70	
26-Sep-2024	2669.5	2670.2	0.70	
27-Sep-2024	2670.2	2671.0	0.80	
28-Sep-2024	2671.0	2671.7	0.70	
29-Sep-2024	2671.7	2672.1	0.40	Sunday
30-Sep-2024	2672.1	2672.8	0.70	
TOTAL			21.30	

For BANSAL PROCESSING HOUSE



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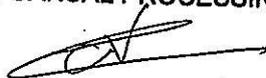
BANSAL PROCESSING HOUSE

Plot no 523, HSIIDC Indl Estate Barhi, Sonipat (Haryana)

HSIIDC water consumption in Domestic Purpose only (Oct-24)

Date	Meter Reading			Remarks
	Opening	Closing	Net Reading	
1-Oct-2024	2672.8	2673.6	0.80	
2-Oct-2024	2673.6	2674.2	0.60	
3-Oct-2024	2674.2	2675.0	0.80	
4-Oct-2024	2675.0	2675.7	0.70	
5-Oct-2024	2675.7	2676.4	0.70	
6-Oct-2024	2676.4	2676.8	0.40	Sunday
7-Oct-2024	2676.8	2677.6	0.80	
8-Oct-2024	2677.6	2678.2	0.60	
9-Oct-2024	2678.2	2679.0	0.80	
10-Oct-2024	2679.0	2679.7	0.70	
11-Oct-2024	2679.7	2680.6	0.90	
12-Oct-2024	2680.6	2681.4	0.80	
13-Oct-2024	2681.4	2681.8	0.40	Sunday
14-Oct-2024	2681.8	2682.5	0.70	
15-Oct-2024	2682.5	2683.1	0.60	
16-Oct-2024	2683.1	2684.0	0.90	
17-Oct-2024	2684.0	2684.7	0.70	
18-Oct-2024	2684.7	2685.4	0.70	
19-Oct-2024	2685.4	2686.2	0.80	
20-Oct-2024	2686.2	2686.5	0.30	Sunday
21-Oct-2024	2686.5	2687.2	0.70	
22-Oct-2024	2687.2	2688.0	0.80	
23-Oct-2024	2688.0	2688.9	0.90	
24-Oct-2024	2688.9	2689.8	0.90	
25-Oct-2024	2689.8	2690.5	0.70	
26-Oct-2024	2690.5	2691.3	0.80	
27-Oct-2024	2691.3	2691.7	0.40	Sunday
28-Oct-2024	2691.7	2692.5	0.80	
29-Oct-2024	2692.5	2693.2	0.70	
30-Oct-2024	2693.2	2693.8	0.60	
31-Oct-2024	2693.8	2694.30	0.50	
TOTAL			21.50	

For BANSAL PROCESSING HOUSE



Auth. Signatory

BANSAL PROCESSING HOUSE

Plot no 523, HSIIDC Indl Estate Barhi, Sonipat (Haryana)

HSIIDC water consumption in Domestic Purpose only (Dec-24)

Date	Meter Reading			Remarks
	Opening	Closing	Net Reading	
1-Dec-2024	2715.2	2715.6	0.40	Sunday
2-Dec-2024	2715.6	2716.4	0.80	
3-Dec-2024	2716.4	2717.1	0.70	
4-Dec-2024	2717.1	2718.0	0.90	
5-Dec-2024	2718.0	2718.6	0.60	
6-Dec-2024	2718.6	2719.3	0.70	
7-Dec-2024	2719.3	2720.0	0.70	
8-Dec-2024	2720.0	2720.5	0.50	Sunday
9-Dec-2024	2720.5	2721.1	0.60	
10-Dec-2024	2721.1	2721.8	0.70	
11-Dec-2024	2721.8	2722.6	0.80	
12-Dec-2024	2722.6	2723.1	0.50	
13-Dec-2024	2723.1	2724.0	0.90	
14-Dec-2024	2724.0	2724.7	0.70	
15-Dec-2024	2724.7	2725.0	0.30	Sunday
16-Dec-2024	2725.0	2725.8	0.80	
17-Dec-2024	2725.8	2726.6	0.80	
18-Dec-2024	2726.6	2727.2	0.60	
19-Dec-2024	2727.2	2728.0	0.80	
20-Dec-2024	2728.0	2728.7	0.70	
21-Dec-2024	2728.7	2729.5	0.80	
22-Dec-2024	2729.5	2730.0	0.50	Sunday
23-Dec-2024	2730.0	2730.8	0.80	
24-Dec-2024	2730.8	2731.6	0.80	
25-Dec-2024	2731.6	2732.2	0.60	
26-Dec-2024	2732.2	2733.0	0.80	
27-Dec-2024	2733.0	2733.7	0.70	
28-Dec-2024	2733.7	2734.4	0.70	
29-Dec-2024	2734.4	2734.8	0.40	Sunday
30-Dec-2024	2734.8	2735.6	0.80	
31-Dec-2024	2735.6	2736.50	0.90	
TOTAL			21.30	

For BANSAL PROCESSING HOUSE



Auth. Signatory

Government of Haryana
Haryana Water Resources Authority
Applications for Renewal of Permission to Extract Ground Water for Industrial use

Application No: HWRA/IND/R/2025/3248 (Application Received Fee Paid)

HWRA Previous NOC No: HWRA/NOC/IND/R/2024/1167 [Download](#)
 15/12/2024

valid upto :

HWRA Previous Application No: HWRA/IND/R/2024/1954 [Download](#)

I. General Information:		
Application Type Category/ Type of Application:		
(i)	Name of Applicant:	Nirmal Bansal
	ID Proof Type	PAN
	ID Proof no	AAWPB2295A
	Id Proof Document	Download
(ii)	Designation of Applicant:	Proprietor
	Authorization Letter In the name of Nirmal Bansal (applicant)	
(iii)	Name of Industry:	Bansal processing House
(iv)	Registration number of Industry:	UDHYAM-HR-18-0003069
(v)	Location Details of the Industrial Unit	
	Industrial Unit Address	Plot no. 523 HSIIDC, Barhi Sonipat Haryana
	State:	Haryana
	District:	SONIPAT
	Tehsil:	Ganaur
	Block:	GANAUR
	Village/MC:	Ganaur
	Region:	over-exploited over-exploited
(vi)	Correspondence Address	
	Complete Postal Address	Plot no. 523 HSIIDC, Barhi Sonipat Haryana
	Mobile Number:	9811113762
	E-Mail of Industry:	bansalprocessing@yahoo.com
(vii)	Salient Features of the Industrial Activity:	
	Type of Industry	Textile Dyeing
	Industry fall under	Previous: Small New : Small
	Is Water Intensive	Yes
	Purpose of Abstraction	Other Use - INDUSTRIAL AND DOMESTIC USE
	Groundwater utilization for	Unknown
	Consent to Operate	Download
		CTO/CTE Number : Issue Date :
	Validity Period of Consent to Operate	From : To :
	Large industry/ MSME certificate/ proof	Download

	Description : Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring		
(viii)	Land use details of the existing/proposed Industrial unit premises		
	Ownership of the land(Enclose documents of ownership)	Download	
	Latitude	Longitude	29.10489 77.0379821
	Location Map	Download	
	Total Land area(in sq m)	4050.00	
	Rooftop area of buildings/sheds(in sq m)	2400.00	
	Road/paved area(in sq m)	0.00	
	Green belt area(in sq m)	1000.00	
	Open Land (in sq m)	650.00	
	Source of availability of surface water for Industrial use, if any	No	
	Townships/villages within 2 km radius of the Industrial unit	Yes	Village Barhi
2)	Detail of water requirement/ recycled water usage : (Please enclose flow chart of activities and requirement of water at each stage)		
	Flow Chart of activities and requirement of water	Download	
	Water Balance Chart with water requirement at each Stage.	Download	
	Affidavit for Non/Partial supply of water from local government water supply agency (in case of ground water requirement less than 10 KLD)	Download	
	NOC/Certificate for non/ partial supply of fresh water/ treated waste from the local government water supply agency	Download	
	Quality of groundwater	Fresh Water	Fresh Water
	Name of NABL(Under Valid Certificate)	ASIA TEST LAB	
	Upload test report of groundwater quality from NABL accredited lab	Pre-monsoon	Post-monsoon
		Download	Download
	Whether any change in Groundwater Requirement	No	
	If yes, then reason & justification for change in ground water requirement along with supporting documents, if any.		
		Existing	Revised
(i)	Total water required(in m3/day)	135.77	135.77 Download
a.	Ground Water required(in m3/day)	130.00	130.00
b.	Recycled Water usage(in m3/day)	3.00	3.00
c.	Proposed/existing water supply from any agency(in m3/day)	2.77	2.77

(II)	Breakup of Water Requirement and Usage:
------	--

	Activity	Existing Requirement (m3/day)	Revised Requirement (m3/day)	No. of Operational Days In a Year	Annual Requirement (m3/year)
a.	Industrial Activity	130.00	130.00	300	39000.00
b.	Residential / Domestic	2.77	2.77	300	831.00
c.	Greenbelt Development / Environment Maintenance	3.00	3.00	0	0.00
d.	Other Use	0.00	0.00	300	0.00
e.	Grand Total	135.77	135.77		39831.00

	Source of recycled water	ETP			
(III)	Breakup of Recycled Water Usage:				
		(m3/day)	(Days)	(m3/year)	
	(a) Total Waste Water Generated:	103.00	300	30900.00	
	(b) Quantity of Treated Water Available	3.00	300	900.00	
	i). Reuse in Industrial Activity:	0.00	0	0.00	
	ii). Reuse in Green Belt Development:	3.00	300	900.00	
	iii). Any other use	0.00	0	0.00	
	(c) Total Treated Water Utilized:	3.00		900.00	
	(d) Quantity and mode of disposal of unutilised effluent:	0.00			

3. Details of existing and/ or proposed groundwater abstraction structures

(a) Groundwater Abstraction Structure-Existing

SNo.	Type/ Year of construction	Depth (meter)/ Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m3 per hour)	Operational hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not
1	bore well/ 2012	60.00/ 125.00	50.00	10.83	12.00/ 300	1	5	Yes

Source of fresh water requirement being met upto till now

Affidavit duly attested by the Applicant regarding non-existence of tubewell

4. Likely date of operation of proposed tubewell

5. Quantum of ground water recharge(m3/year)

0.00

6. Water Efficient Technology will be adopted

[Download](#)

7. Valid Consent of operate issued by HSPCB(CTO)

[Download](#)

8. Compliance Report as per format

(In case of NOC issued by HWRA, fill the compliance status against the link on the portal. Take the print out of Compliance Report so generated and attach here duly signed by the applicant)

[Download](#)
[View Online compliance Report](#)

9. Self-water audit report as per format for 100-500 KLD. Water audit report from accredited consultant for water requirement more than 500 KLD.

[Download](#)

10.	Affidavit for compliance, as per format.	Download
11.	Impact Assessment Report prepared by the accredited consultant : Submit IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.	Download
12	i. Any Other Document/Information	Download
	ii. Any Other Document/Information	Download
	iii. Any Other Document/Information	Download
13.	I shall comply with all the terms and conditions of the Permission for renewal.	Yes

Self Declaration:-

- I hereby declare that all the documents prescribed in the application form have been uploaded and no blank / another / Irrelevant documents have been uploaded against specified documents. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.
- I hereby certify that the contents of the above Application are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, Haryana Ground Water Authority can take punitive action against me as per the extant rules. Further, I shall comply with all the terms and conditions of the permission/NOC to be granted by HWRA.

Date:

Place:

Signature of Applicant with Office Seal

(Nirmal Bansal)

(Proprietor)

a) Information of payment for Application Fee

Total Amount				
Mode of Payment	Online			
Reference No.	Transaction No.	Date	Amount	Status
HRWA1002040218031421	Z1625650AKI9GX	11/01/2025	50000	success

b) Information of payment for Tarrif Fee

Total Amount			
Mode of Payment			

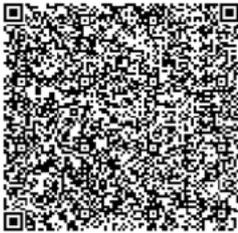


हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name:		Bansal processing House															
Project Address:		Plot no. 523 HSIIDC, Barhi Sonipat Haryana															
Village/MC:		Gannur		Tehsil:		Ganaur											
District:		SONIPAT		State:		Haryana											
Pin Code:		--															
Communication Address:		Plot no. 523 HSIIDC, Barhi Sonipat Haryana															
Address Regional Office:		Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula															
1. NOC No.:		HWRA/NOC/IND/R/2024/1167															
2. Application No.:		HWRA/IND/R/2024/1954		3. Category:		Industry											
4. Project Status:		Renew		5. NOC Type:		Renew											
6. Ground Water Extraction Permitted:																	
Ground Water For		m3/day		m3/year		Valld From		Valld Upto									
Fresh Water		130.00		39000.00		15/12/2023		15/12/2024									
Total		130.00		39000.00		--		--									
7. Details of Ground Water Extraction: Total Existing No.:		1				Total Proposed No.:				0							
		DW		DCB		BW		TW		DW		DCB		BW		TW	
Abstraction Structure*		--		--		1		--		--		--		--		--	
*DW - Dug Well,DCB - Dug cum Bore Well,BW - Bore Well,TW - Tube Well,DWLR - Digital Water Level Recorder																	
8. Quantum of ground water recharge(m3/year)		--															
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism		No. of Piezometers						Monitoring Mechanism									
		0						Manual		DWLR		Telemetry					
		0						0		0		0					

* Terms & conditions are at the back of this page.



Validity of this NOC shall be subject to compliance of the following mandatory conditions

This NOC for abstraction of ground water, shall be subject to the following terms and conditions



1. NOC is granted to the applicant on the condition that local government water supply agencies are not able to supply the desired quantity of water. In case of supply of water from local agency the applicant shall immediately inform HWRA and reduce the abstraction of ground water accordingly.
2. The applicant shall adopt latest water efficient technologies to reduce dependence on ground water resources by 20% in three years. Compliance report in this regard shall be submitted yearly. The proof of reduction of dependence on ground water shall also be submitted half yearly i.e., at the time of deposit of water abstraction charges of the second quarter.
3. The applicant abstracting ground water between 100-500 kld shall undertake self-annual water audit and those abstracting ground water more than 500 kld shall undertake water audit through organisations authorised by Government of India or HWRA and submit audit reports at the time of renewal of the NOC.
4. Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism shall be mandatory for industries drawing or proposing to draw more than 500 kld of ground water and Monitoring of water level shall be done by project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 25 m from the production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well wells Detailed guidelines for design and construction of piezometer is given on the portal. Monthly water level data shall be submitted to the HRWA through the web portal on quarterly basis.
5. The applicant with red category industries as per Haryana State Pollution Control Board shall store the harvested rainwater in surface storage tanks for use in the industry and shall not use the harvested rainwater to recharge ground water, further the applicants under this category shall ensure wellhead protection measures to prevent ground water pollution and will inform the compliance within 3 months.
6. Injection of treated/untreated wastewater/effluents into aquifer system is strictly prohibited.
7. The applicant drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges on quarterly basis, applicable as per Tables 5.3A.
8. The applicant drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges on quarterly basis, applicable as per Tables 5.3 B.
9. All the tube wells/ground water abstraction structures permitted shall be fixed with digital electromagnetic/ultrasonic water meters, by the industry at its own cost with telemetry system and monthly ground water abstraction data shall be recorded in a logbook. Compliance to this condition shall be reported within one month from the date of issue of this letter. Daily water meter readings to be recorded in a dedicated register and shall be submitted on the web portal to HWRA on quarterly basis or through centralized mechanism evolved by HWRA. The geotag photos of all the flow meters/water meters showing date and coordinates be uploaded on the portal for calculation of quarterly tariff. Without geotagged photos not showing date and coordinates will not be entertained.
10. The applicant, as per approved proposal, shall implement rainwater harvesting and ground water recharge measures within three months from the date of issuance of this NOC and undertake periodic maintenance of recharge structures. Photographs (with geo tag only) of the recharge structures etc. and compliance of completion of construction of the same along with copy of NOC shall be furnished immediately to the Haryana Water Resources Authority for verification, on the Email ID of the Authority (compliance - hwra@hry.gov.in)
11. The ground water chemical quality shall be monitored twice in a year during pre & post- monsoon period.
12. The monthly ground water level monitoring data in respect of piezometer shall be submitted quarterly to the Haryana Water Resources Authority on regular basis.
13. The applicant shall ensure proper recycling and reuse, including use for green belt, of wastewater after adequate treatment.
14. In case of renewal, application shall be submitted online within 90 days before the expiry of this NOC and abstraction of ground water, after expiry of NOC shall be illegal and liable for legal action as per law.
15. The applicant shall seek prior permissions from HWRA for any increase in daily quantum of groundwater abstraction (i.e. more than the permitted limit in the NOC).
16. Where the applicant granted NOC for abstraction of saline water and the existing well(s) is/are yielding fresh water, the same shall be sealed and new tube well(s) tapping saline water shall be constructed within 3 months of the issuance of NOC or from the date of seal of the fresh water tube well, as the case may be. The applicant shall be also ensuring safe disposal of saline residue, if any.
17. The applicant shall comply with the provisions of the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020, Rules, regulations, guidelines and directions issued thereunder. Non-compliance of these provisions shall be liable for the penalty as per the provisions of the Act, rules and regulations, guidelines and directions issued thereunder.
18. The applicant shall ensure the 100% reuse for non potable usage of self generated waste water after due treatment. He shall also ensure to reuse for non potable usage the Treated Waste Water (other than self generated) as per application and NOC terms & conditions
19. Since, this NOC has been issued on the basis of self-assessment by the applicant and without any site inspection, hence the Authority may inspect the site/unit and documents at any time. In case any material difference is found in the information submitted and the site conditions or documents, the Authority may suspend the NOC granted immediately and may revoke or modify the NOC after giving a notice to the applicant.
20. This NOC is subject to prevailing State Government rules/law of Courts orders related to construction of tube well, ground water withdrawal, construction of recharge or conservation structure/discharge of effluents or any such matters as applicable.
21. The applicant shall comply with the directions/conditions/instructions issued by any Court of law related to the matters concerned with the Authority.
22. The applicant shall report self-compliance duly signed by authorized person along with authorization letter by e-mail to Haryana Water Resources Authority quarterly as well as yearly basis after the issuance of NOC.
23. This NOC does not absolve the applicant of his obligation/requirement to obtain the necessary approvals from the statutory and administrative Authorities/Departments.
24. The issuance of this NOC does not imply that other statutory or administrative clearances shall necessarily be granted to the applicant by the concerned authorities. The concerned Authorities shall act as per their own procedure.
25. The applicant shall immediately inform the HWRA, if any change in the information provided by the applicant in the application form for seeking NOC.
26. This NOC shall not absolve the applicant from any penalty/punishment/environment compensation, which may have been imposed or may be imposed, for abstraction of groundwater during such period, before the issuance of this NOC.
27. In case of non-payment or delayed payment of ground water abstraction/restoration charges, a penal interest @ 18% shall be charged.
28. The necessary compliance shall be submitted to the Authority on the web portal of the Authority i.e. www.hwra.org.in or on the email id compliance-hwra@hry.gov.in.
29. In case validity period of the CTE/CTO expires during currency period of the NOC, then it will be responsibility of the project proponent to get it renewed well in time & submit renewed CTE/CTO within month after renewal of CTE/CTO by HSPCB, to HWRA. If the CTE/CTO has been suspended or rejected, project proponent is required to intimate the same to HWRA within a week of such rejection or suspension.
30. Applicant to comply IS:10500:2012 standards before use of abstracted ground water for drinking & domestic purposes.
- 31.





Envirochem Testing & Consultancy LLP

(Formerly known as Envirochem Testing Lab & Research Centre)

(GOVT. APPROVED LAB)

(An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Lab)

Plot No. 165, 1st Floor, Sector-25, Part-II, HUDA, Panipat-132103, Hr.

M. : +91 90348 91129, 89501 75388

Email : envirochemtestinglab@gmail.com

Web : www.etlrc.com



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TEST REPORT

Report No	ETL/ PNP/ 25171	Report Date	01.02.2025	Doc No.	ETL/QF/7.8/01
Issue to: M/s Bansal Processing House Plot no. 523, HSIIDC Phase-2, Sonipat		Party's Ref No: Nil Work Order No: 2501/171 A&B Period of Testing: 28.01.2025-01.02.2025			
SAMPLE PARTICULARS					
1	Type of sample	:	WASTE WATER		
2	Point of Sample Collection	:	ETP Inlet/Outlet		
3	Date of sample collection/ received	:	28.01.2025		
4	Purpose of analysis	:	Monitoring purpose		
5	Sample collected/ supplied by	:	By Lab Representative		
6	Sample Quantity	:	5 litre each		
7	Method of Sampling	:	IS 3025 (P - 1) 1987		

TEST RESULTS

<u>Sr. No.</u>	<u>Parameters</u>	<u>Inlet</u>	<u>Outlet</u>	<u>Std. Limits For Discharge (Textile Industry)</u>	<u>Protocol used</u>
1.	Colour (Hazen)	535	35	150	IS 3025 (P-4) 2021
2.	pH	7.87	7.54	6.0-9.0	IS 3025 (P-11) 2022
3.	COD, mg/L	602	238	1400	IS 3025 (P-58) 2023
4.	BOD at 27°C for 3 Days, mg/L	176	70.5	500	IS 3025 (P-44) 2022
5.	Total Suspended Solids, mg/L	204	39	1500	IS 3025 (P-17) 2022
6.	Total Dissolved Solids, mg/L	1204	956	2100	IS 3025 (P-16) 2023
7.	Oil & Grease, mg/L	<4.0	<4.0	15	IS 3025 (P-39) 2021
8.	Ammonical Nitrogen (as N),mg/L	2.5	2.1	50	IS 3025 (P-34) 2023
9.	Phenolic Compounds (as C ₆ H ₅ OH), mg/L	<0.01	<0.01	1.0	IS 3025 (P-43) 2022
10.	Sulphide (as S), mg/L	3.19	1.59	2.0	IS 3025 (P-29) 2022
11.	Total Chromium as (Cr), mg/L	0.39	<0.25	2.0	IS 3025 (P-52) 2003

Remarks: 1.Parameter of Effluent water samples meet with Standards Limits for discharge on textile industry.
2. Parameters are covered under NABL Scope.

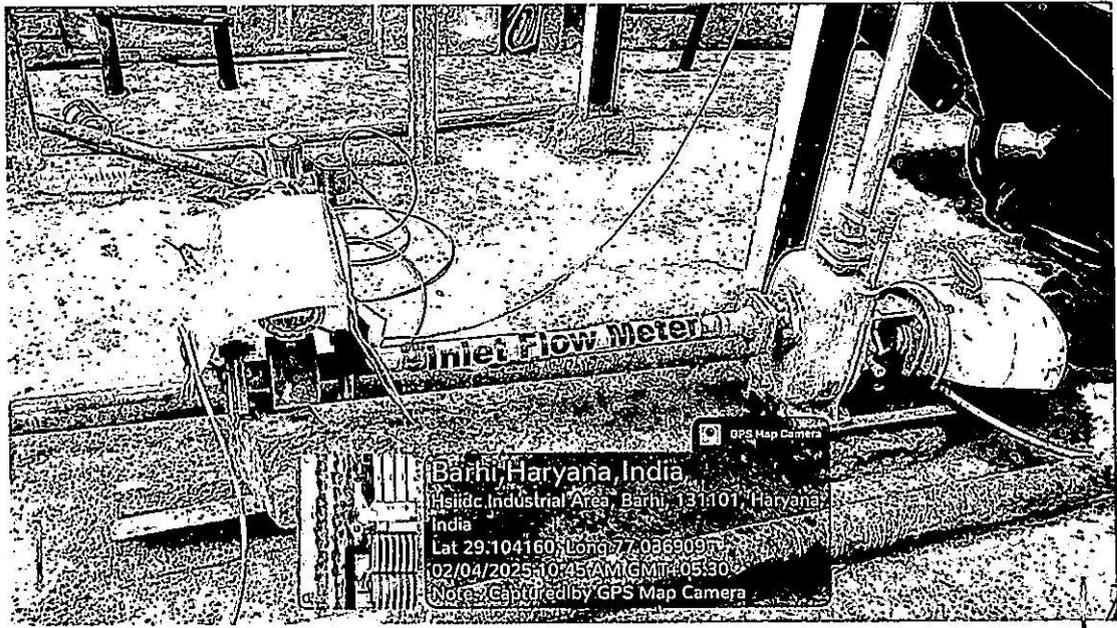
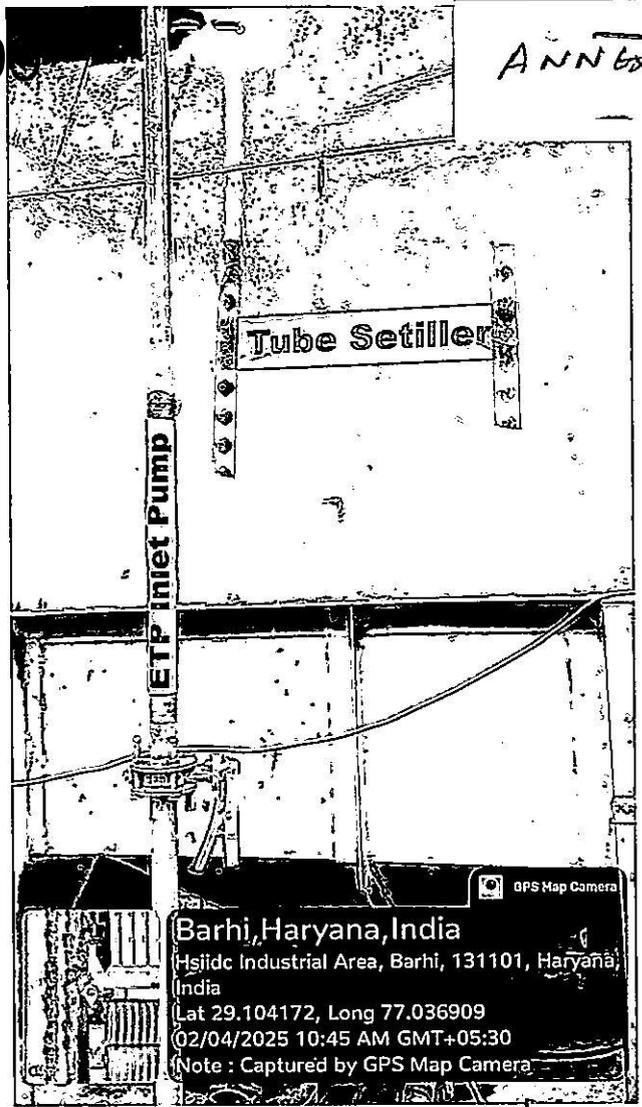
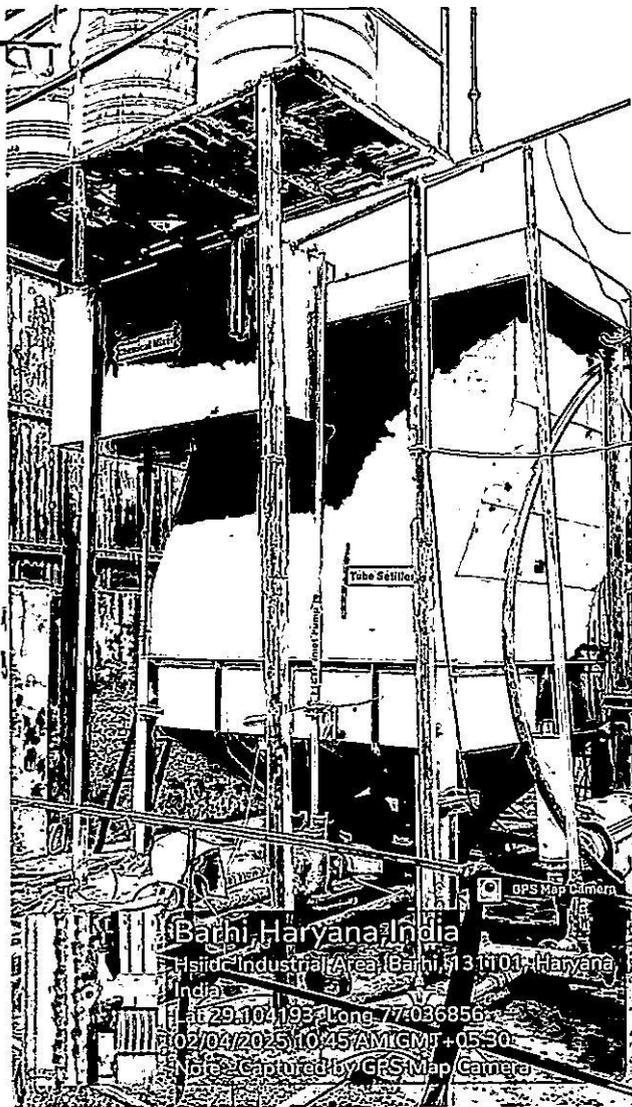
Reviewed By
Chemist

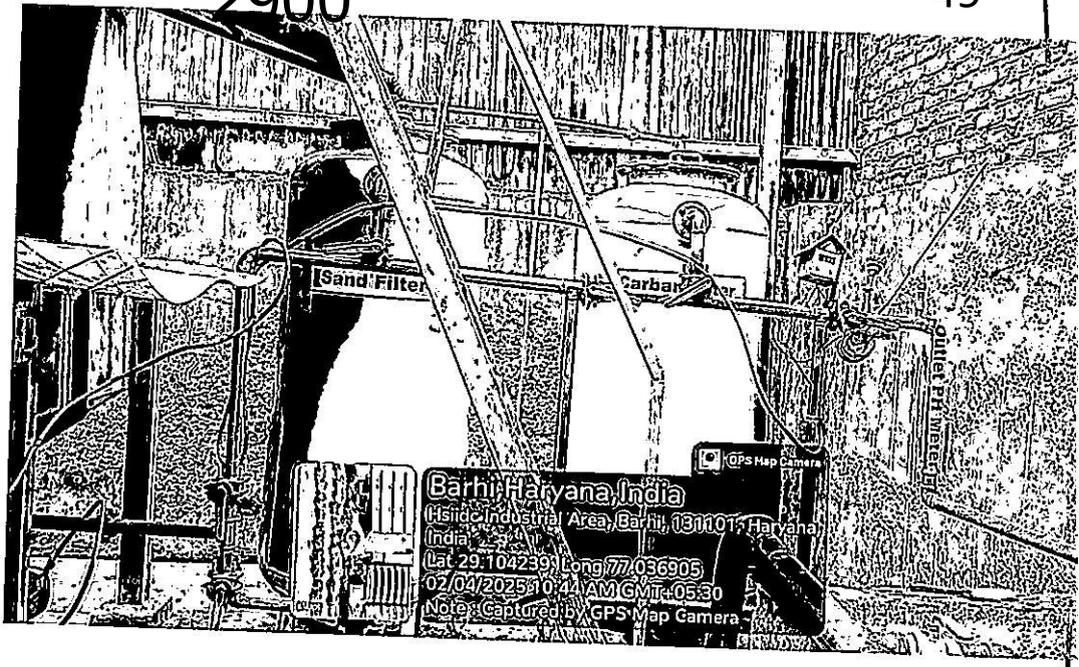
*****End Report*****

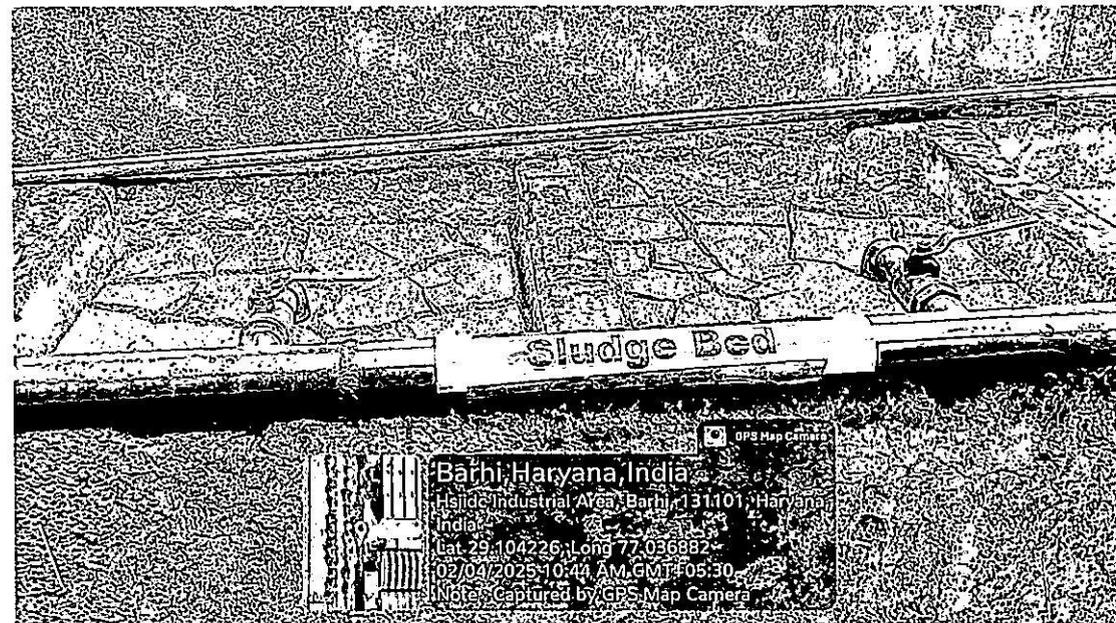
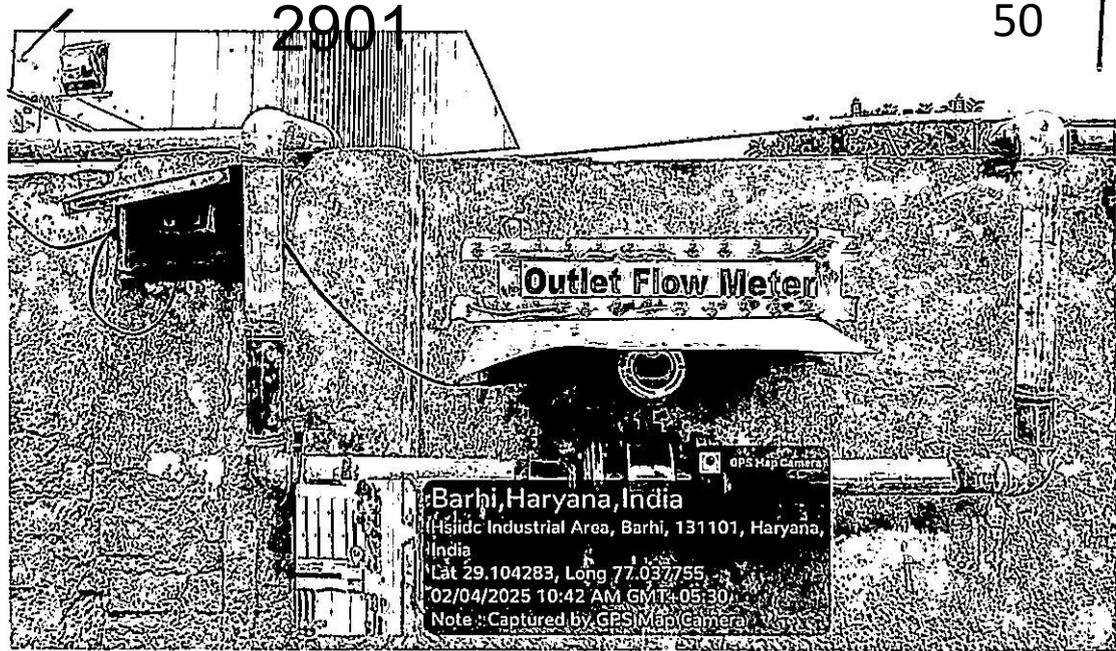
Verified By
Neha Singh (T.M)

Authorised By
Er. Divya Bhatia

- N 1. Samples shall be disposed off after 15 days issue of test report unless specified.
O 2. Results listed above related to the tested samples, Endorsement of the same is neither inferred nor implemented.
T 3. The test report shall not be reproduced full or in part & can't be used as proof in the court of law.
E 4. The test report should not be used in any advertising agency/media without the written approval of laboratory







Affidavit



Indian-Non Judicial Stamp Haryana Government



Date : 30/01/2025

Certificate No. TA302025A44



Stamp Duty Paid : ₹ 101

GRN No. 127328740



(Rs. Only)

Penalty : ₹ 0

(Rs. Zero Only)

Deponent

Name : Bansal processing house

H.No/Floor : 523

Sector/Ward : X

Landmark : Phas 2

City/Village : Hsiidc barhi

District : Sonipat

State : Haryana

Phone : 90*****01



Purpose : Agreement to be submitted at A

The authenticity of this document can be verified by scanning this QR code through smart phone or on the website <https://egrashry.nic.in>



AGREEMENT

I Nirmal Bansal, Proprietor, of the unit M/s. Bansal Processing House situated Plot no. 523HSIIDC Barhi Ph-II Sonipat Haryana is running its business for manufacturing of washing & Dyeing of Fabrics to be called as the first party to this agreement.

M/s Viaks Tyagi BKO dealing with Brickfields, Fly ash Brick duly authorized by Haryana State Pollution Control Board vide CTO no 31265010 dt. 30.12.2022 valid up to 31.03.2026 having its work place at panchi Jatan Road Sonipat, Haryana to be called as second party to this agreement.

Today on 30.01.2025 both parties have agreed that as and when Boiler/TFH Ash duly will be generated by first party, the same will be given to second party for disposal and then obtaining receipt for the same.

The first party further undertakes that they will not sell or dispose of Boiler/TFH Ash to any other person other than M/s Viaks Tyagi BKO as enumerated above.

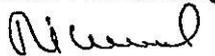
The above agreement between both parties is for a period of one year from today and can be revoked by either party giving a notice to this effect.

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For Bansal Processing House

For Viaks Tyagi BKO

Bansal Processing House

Proprietor  Prop.

ATTESTED

NOTARY

Ganaur Distt. Sonipat

Proprietor

VAKALATNAMA**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 622 OF 2024****IN RE:-****VARUN GULATI****...APPLICANT**

VERSUS

STATE OF HARYANA & ORS.**...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **19th** day of **May**, 2025

Accepted, identified and certified subjected to the terms of the fees.

[SIDDHARTH BATRA] [ARCHNA YADAV]

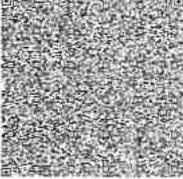
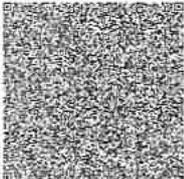
Client

[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates

Bansal Processing House

Prop.

  <p>भारत सरकार Government of India</p> <p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p> <p>नामांकन क्रम/ Enrolment No.: 2016/02040/03907</p> <p>Download Date: 18/03/2020</p> <p>To निर्मल बंसल Nirmal Bansal S/O Late. Sohan Lal Bansal C-46, MILANSAR APARTMENT SECTOR 14 ROHINI North West Delhi Delhi - 110085 8860021710</p> <p>Issue Date: 21/11/2017</p> <p>Validity: unknown</p>  <p>आपका आधार क्रमांक / Your Aadhaar No. : [REDACTED] 8013 VID : 9173 8402 9286 3131 मेरा आधार, मेरी पहचान</p>	  <p>सूचना</p> <ul style="list-style-type: none"> आधार पहचान का प्रमाण है, नागरिकता का नहीं। सुरक्षित QR कोड / ऑफलाइन XML / ऑनलाइन ऑथेंटिकेशन से पहचान प्रमाणित करें। यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है। <p>INFORMATION</p> <ul style="list-style-type: none"> Aadhaar is a proof of identity, not of citizenship. Verify identity using Secure QR Code/ Offline XML/ Online Authentication. This is electronically generated letter. <div style="border: 1px solid black; padding: 5px;"> <ul style="list-style-type: none"> आधार देश भर में मान्य है। आधार कई सरकारी और गैर सरकारी सेवाओं को फना आसान बनाता है। आधार में मोबाइल नंबर और ईमेल ID अपडेट रखें। आधार को अपने स्मार्ट फोन पर रखें, mAadhaar App के साथ। </div> <ul style="list-style-type: none"> Aadhaar is valid throughout the country. Aadhaar helps you avail various Government and non-Government services easily. Keep your mobile number & email ID updated in Aadhaar. Carry Aadhaar in your smart phone – use mAadhaar App.
  <p>भारत सरकार Government of India</p>  <p>निर्मल बंसल Nirmal Bansal जन्म तिथि/DOB: 05/08/1962 पुरुष/ MALE</p> <p>Download Date: 18/03/2020</p> <p>Issue Date: 21/11/2017</p> <p>[REDACTED] 8013 VID : 9173 8402 9286 3131 मेरा आधार, मेरी पहचान</p>	  <p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p> <p>पता: S/O लेट. सोहन लाल बंसल, सी-४६, मिलनसार अपार्टमेंट, सेक्टर १४ रोहिणी, नॉर्थ वेस्ट दिल्ली, दिल्ली - 110085</p> <p>Address: S/O Late. Sohan Lal Bansal, C-46, MILANSAR APARTMENT, SECTOR 14 ROHINI, North West Delhi, Delhi - 110085</p>  <p>[REDACTED] 8013 VID : 9173 8402 9286 3131</p> <p>1947 help@uidai.gov.in www.uidai.gov.in</p>

for BANSAL PROCESSING HOUSE



Auth. Signatory

Advance service copies of short reply on behalf of Respondent Nos. 19, 38, 43, 44, 47 & 48 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Wed, May 21, 2025 at 2:48 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>, Archana Yadav <archna.yadav@satramdass.com>

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 Paperbook-NGT REPLY-R38 Bansal Processing_Redacted.pdf

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 19, 38, 43, 44, 47 & 48 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager



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vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

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